NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1409/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.11.2017

NAME OF THE PARTIES:

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Sudam A. Karande

V/s.

Indo Biotech Foods Limited

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

1. Son't Tandon Adv for Grp.

2. LAI AN GUPTA Adv for Grp.

Debtor.

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COMMON ORDER

C.P. No. 1408/I&BC/NCLT/MB/MAH/2017 C.P. No. 1409/I&BC/NCLT/MB/MAH/2017

- 1. Ld. Representatives of both the sides are present.
- The Petitioner is an employee and the debt is in respect of outstanding salary and interest thereon.
- 3. After some discussion, the Ld. Counsel for the Respondent Debtor has stated that considering the smallness of the debt amount, a chance be given to resolve the matter. Granted.
- Adjourned to 15th December, 2017.

Sd/-

Bhaskara Pantula Mohan Member (Judicial)

Dated: 21.11.2017

Sd/-M.K. Shrawat Member (Judicial)

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